

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 152
T. A. No.

1993

DATE OF DECISION 27.1.93

Smt. kanniyath Magi Applicant (s)

Mr. K. Mohammed Advocate for the Applicant (s)

Versus

The Flag Officer Commanding- Respondent (s)
in-Chief, Southern Naval Command,
Naval Base, Kochi-4 and others

Mr. Mathew Vadakkal, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

The Hon'ble Mr. R. RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

MR. N. DHARMADAN, JUDICIAL MEMBER

The applicant is aggrieved by the denial of the first respondent to consider his representation Annexure-A and pass orders on the same.

2. According to the applicant, he was working as casual labourer under the second respondent at Naval Base Victualling yard, Cochin for the years 1985, 86 and 87 along with other casual mazdoors continuously in a regular manner. Thereafter, the applicant was not given employment, when work was available but other casual mazdoors were engaged. The applicant submitted Annexure-A representation. But the same has not been disposed of so far. Hence, he has filed this application under section 19 of the Administrative tribunals Act for a direction to the

respondents to reinstate her in service taking into consideration her past service.

3. When the case came up for admission, learned counsel for applicant submitted that his client will be satisfied if the application is disposed of directing the first respondent to consider Annexure-A representation and pass orders.

4. We have heard learned counsel for respondents also. Learned counsel for respondents has no objection in adopting the course of action suggested by the learned counsel for applicant.

5. Having heard learned counsel for both sides, we are satisfied that justice in this case will be met if we dispose of the application with appropriate direction. Therefore, we admit the application and direct the first respondent to consider and pass orders on Annexure-A representation as expeditiously as possible at any rate within three months from the date of receipt of a copy of this judgment.

6. Application is disposed of on the above lines.

7. There shall be no orders as to costs.


(R. RANGARAJAN)
ADMINISTRATIVE MEMBER


(N. DHARMADAN)
JUDICIAL MEMBER

kmm